

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 211**  
**(IB)-771(PB)/2018**

**IN THE MATTER OF:**

Capri Global Capital Ltd.

v.

Value Infratech India Pvt. Ltd.

... Petitioner/Applicant

... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code (Liq.)**

**Order delivered on 04.10.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the IRP  
For the Applicant

Mr. Rishabh Jain, Adv.  
Ms. Aditi Aggarwal, Adv. in IA 2634/2022

**ORDER**


**IA-2634/2022**

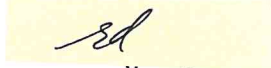
Ms. Aditi Aggarwal, Ld. Counsel for the applicant states that the claim has been admitted by the Liquidator, hence she is not pressing the same.

In view of above, application stands dismissed as not pressed.

**IA-3280/2022, IA-4512/2022 & IA-2811/2022**

List all the applications for physical hearing on 11.11.2022.

  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**